

केन्द्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग, मुनिरका
Baba Gangnath Marg, Munirka
नई दिल्ली, New Delhi - 110067

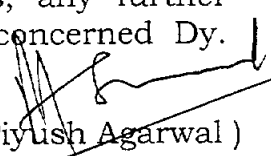
Dated the 27th September, 2018

ORDER

Sub: Compliance of the orders of the Commission.

In supersession of all the earlier decisions/instructions/orders issued on the subject, it has been decided that henceforth the communications reporting non-compliance of the Commission's order passed under the Act shall be dealt with in the following manner:-

- (i) In cases where no time period is fixed for complying with the orders of the Commission, it shall be presumed that the same are to be complied within 30 days from the date of the said order.
- (ii) Communications reporting non-compliance received in the Commission by post/hand or by email shall be allotted a diary number by the Dak Section and forwarded to the Central Registry. Thereafter, the same shall be scanned and appended to the e-book of the concerned case file by the Central Registry;
- (iii) Communications reporting non-compliance received online/email by the Commission shall be allotted a diary number by the software. Thereafter, the same shall be appended to the e-book of the concerned case file by the Central Registry.
- (iv) All such communications thus appended will thereafter be processed in the concerned case file by the concerned Registry.
- (v) After the scrutiny by the Registry, the matter would be placed before the CIC/ICs for orders. Order(s) of the CIC/ICs shall be communicated to the parties concerned and uploaded on the website;
- (vi) After the matter is decided and closed by CIC/ICs, any further communication in the matter shall be filed by the concerned Dy. Registrar of the Commission.


(Piyush Agarwal)

Registrar

Copy to:

1. PSs to CIC/ICs
2. Additional Secretary.
3. JS(MR)/JS(A)/JS(Law)/JS(P&B).
4. All Dy. Registrar of the Commission.
5. In Charge, Dak Section.